

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 16/TT/2015**

Subject : Truing up tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Asset-I :LILO of One Circuit of 400 kV Bawana-Bahadurgarh-Hissar Line at Bhiwani Sub-Station, Asset II A and Asset II B:. 400/220 kV 315 MVA ICT-I & ICT-II along with associated bays at Bhiwani Sub-Station, under 765 kV System for Central part of Northern Grid Part III

Date of Hearing : 3.2.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidhyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri J Majumder, PGCIL  
Shri Shashi Bhushan, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri S.C. Taneja, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Smt. Sonam Gangwar, PGCIL  
Shri A.M. Pavgi, PGCIL  
Mohd. Mohsin, PGCIL  
Shri ~~B.L. Sharma~~S. K. Aggarwal, Advocate, Rajasthan

Discoms  
Shri S.P. Das, Advocate, Rajasthan Discoms



## Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for trueing up of tariff of 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Asset-I:LILO of One Circuit of 400 kV Bawana-Bahadurgarh-Hissar Line at Bhiwani Sub-Station, Asset II A and Asset II B: 400/220 kV 315 MVA ICT-I & ICT-II along with associated bays at Bhiwani Sub-Station, under 765 kV System for Central part of Northern Grid Part III.
  - b) Assets I, IIA and IIB were commissioned on 1.9.2011, 1.12.2012, 1.12.2012 respectively. Tariff for 2009-14 period for Asset I was allowed vide order dated 7.9.2012 in Petition No.93/TT/2011 and for Assets IIA and IIB was allowed vide order dated 23.1.2014 in Petition No.205/TT/2012. There was time over-run of six months in case of Assets IIA and IIB and the same was disallowed in Petition No.205/TT/2012. Appeal No. 106/2014 was filed against the said order before APTEL. APTEL has condoned the time over-run of 2 months in its judgment of 27.3.2015. The consequential orders have not been passed by the Commission and the same may be allowed.
  - c) Has sought approval of actual cost as on COD and actual additional capital expenditure for the 2009-14 tariff period and estimated additional capital expenditure for the 2014-19 tariff period
  - d) The projected additional capital expenditure during 2014-15 is on account of balance/retention payments towards contract closing works.
2. Learned counsel for Rajasthan Discoms, i.e. Respondent Nos. 1, 2, 3 & 4 submitted that the reply to the petition has been served on the petitioner and that the same will be filed during the course of the day.
3. The Commission directed the staff to give effect to the APTEL's order in the instant trueing petition. The Commission also directed the petitioner to submit the rejoinder to the respondents reply and to submit the revised forms for true-up as per the APTEL's order by 15.2.2016.
4. The Commission further directed that the above information should be filed within the stipulated time, failing which the matter would be decided on the basis of the



information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(V. Sreenivas)  
Dy. Chief (Law)

